THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI TUSHAR BHAI CHAUDHARY): (a) to (c) The State Governments of Gujarat, Maharashtra and Madhya Pradesh have established the prescribed structures and procedures under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, have received a large number of claims and have started distributing title deeds, but the processing of those claims culminating in the vesting of rights has been slow. The status of implementation of the Act in these States, as on date, is as follows:

SI. No	State	Total No. of claims	Title Deeds	
			Distributed	Ready for distribution
1	Gujarat	1,63,075	1,997	26
2	Maharashtra	2,45,284	15	1,384
3	Madhya Pradesh	3,43,148	24,571	18,721

The Ministry has advised and is pursuing all the State/UT Governments, including the State Governments of Gujarat, Maharashtra and Madhya Pradesh, to ensure completion of the work relating to vesting of forest rights during the current year.

## Honorarium for Anganwadi Workers

†1007. SHRI SANJAY RAUT:

DR. PRABHA THAKUR:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the increased amount of honorarium for Anganwadi Workers has been started to be paid in each State;
- (b) whether complaints regarding non-payment of the increased amount of honorarium till now have been received from certain States;
- (c) if so, the names of those States and the reasons for non-payment of the amount fixed as honorarium, giving the details thereof; and
  - (d) the action taken or proposed to be taken by the Central Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) Yes Madam.

(b) to (d) During the year 2008-09, three complaints regarding non-payment of arrears of increased honoraria were received from the States of Gujarat, Kerala and Uttar Pradesh. All the States were requested to disburse the arrears of enhanced honoraria among the Anganwadi Workers/Helpers. Government of Gujarat, Kerala and Uttar Pradesh had confirmed the payment of arrears of enhanced honoraria. No further complaints regarding non-payment of increased honoraria have been received so far.

<sup>†</sup>Original notice of the question was received in Hindi